



CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1826/2003

New Delhi this the 8th day of March, 2004.

Hon'ble Shri R.K.Upadhyaya, Administrative Member.

Shri Ashok Kumar Gupta
S/o Sh. Balram Gupta,
R/o 4904, Laddughati,
Paharganj, New Delhi.

.... Applicant

(By Advocate: Shri S.N.Tiwari proxy counsel for
Shri Badri Das Singh)

versus

1. Secretary, Govt. of India,
Ministry of Personnel and
Public Grievances, Deptt. of
Pension and Pensioner Welfare,
North Block,
New Delhi-110001.
2. Secretary, Govt. of India,
Ministry of Urban Development,
Nirman Bhawan, New Delhi-1.
3. Secretary, Govt. of India,
Ministry of Finance,
Deptt. of Expenditure,
North Block, New Delhi.
4. Controller General of Accounts,
Lok Nayak Bhawan, Khan Market,
New Delhi.
5. Chief Secretary, Govt. of India,
National Capital Territory,
New Delhi.
6. Chief Controller of Accounts
Ministry of Urban Development,
F- Wing, Second Floor, Nirman Bhawan,
New Delhi.
7. Pay and Accounts Office (PTG)
Ministry of Urban Development,
13/3, Jam Nagar House,
New Delhi.
8. Director General,
E.S.I. Corporation,
Kotla Road,
New Delhi-110002

.... Respondents.

(By Advocate: Shri Y.S.Chauhan for R-1 to 4, 6 & 7.
Mrs.Meenu Mainee for R-5.
Ms.Jyoti Singh for R-8)

an B. Chauhan



Order(Oral)

Learned counsel of the respondents other than R-5 and R-8 states that the relief claimed has been granted to the applicant inasmuch as vide order dated 0.1.2004 issued by the Ministry of Urban Development, Pay and Accounts Office (PTG) a copy of which has been placed on record to the effect that payment relating to pro-rata pensionary liabilities in respect of the applicant have been made.

2. Learned counsel of respondent No.8, DG, ESI states that the matter is receiving active consideration and the past service is being considered for pro-rata pensionary benefit in respect of his past service. Learned counsel of respondent no.8 states that an appropriate order in this regard is likely to be issued within one month.

3. In view of the facts, Respondent No.8 is directed to pass an appropriate order relating to the reliefs claimed by the applicant within a period of one month from the date of the receipt of this order, under intimation to the applicant.

4. In view of the directions contained in the preceding paragraph, this OA stands disposed of. However, it is clarified that if any grievance still survives, applicant has the liberty to challenge them in accordance with law. No costs.

(R.K. Upadhyaya)
Member(A)

rb.